

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**O.A. No.547/2013
M.A. No. 3019/2016**

New Delhi this the 27th day of October, 2017

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)**

Smt. Raj Rani Choudhary,
Ex. Junior technical Officer (Arch),
Under Architect
Bharat Sanchar Nigam Limited
Jaipur
R/o-82, Sandesh Vhiar,
Pritampur, Delhi-34.

Applicant

(None present)

Versus

Union of India : through

1. Chairman & Managing Director
Bharat Sanchar Nigam Limited,
Bharat Sanchar Bhawan
Janpath, New Delhi-110001.
2. Principal General Manager (Arch),
Bharat Sanchar Nigam Limited,
Architectural Wing Room No. 37,
Eastern Court, Janpath, New Delhi-110001.
3. Chief Architect,
Bharat Sanchar Nigam Limited,
802, CTS Compound,
Netaji Nagar, Africa Avenue,
New Delhi-110023.
4. Mr. Dipankar Sasmal,
Senior Architect,
Bharat Sanchar Nigam Limited,
802, CTS Compound
Netaji Nagar, Africa Avenue,
New Delhi-110023.

Respondents

(By Advocate: Ms. R.G. Manasa for Sh. K.P. Sundar Rao)

ORDER (ORAL)**Hon'ble Mr. Justice Permod Kohli, Chairman**

None for the applicant.

2. Vide order dated 10.05.2016 passed in OA No. 547/2013, direction was issued to the respondents to decide and finalise the applicant's case for grant of Second Time Bound Promotion w.e.f. the date she became entitled for it treating the applicant eligible for appropriate bench mark grading.
3. Today proxy counsel appearing for the respondents has placed on record copy of communication dated 26.10.2017 along with pay slip which indicates that the claim of the applicant has been accepted.
4. In this view of the matter, the relief claimed for by the applicant having been granted, this application is rendered infructuous and is disposed of as such.

(K.N. SHRIVASTAVA)
MEMBER (A)

(JUSTICE PERMOD KOHLI)
CHAIRMAN

/ns/